

Prices of Category II and Non-Scheduled Medicines.

6922. SHRI SWARUP UPADHYAY: Will the PRIME MINISTER be pleased to state:

(a) whether the opices of category II and non-scheduled medicines charged by the small scale units are much higher than the prices charged by the organised sector units;

(b) the basis and reasons for exempting small scale units from price control against the recommendations of Kelkar Committee and Hathi Committee and various consumer organisations; and

(c) the steps taken to rectify the situation in the proposed drug policy?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI EDUARDO FALEIRO) (a) : Yes Sir. Certain such instances have come to the notice of the Government.

(b): The basic approach towards pricing of drugs, as enunciated in Drug Policy, '86 was based on the view of the Hathi Committee that there should be more selectivity in the system of price regulation with a view to ensuring fair prices of drugs and formulations. In the case of formulations (other than generic) selectivity could be in terms of (i) Size of the units; (ii) selection of items; and (iii) Controlling Prices only of market leaders in particular, of products for which price control is contemplated. It is on the basis of this approach that Small Scale Units have been exempted from price control in regard to formulations based on bulk drugs listed as Category II under BPCO, 1987.

(c): A Background Note on review of Drug Policy of 1986 has been placed on the Table of House on 12.8.1992, for discussion.

[*Translator*]

Metro Rail in Bombay

6923. SHRI YASHWANTRAO PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have a scheme to run a metro rail from churchgate to Kolaba and V.T. to Kolaba in Bombay;

(b) if so, the details thereof and the present status of the project;

(c) whether the Government propose to implement this scheme;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) : No, Sir.

(b) to (e): Do not arise.

[*English*]

Allotment of Government Accommodation in Relaxation of Rules

6924. SHRI VISHWANATH SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of letters received during 1992 from members of Parliament for the allotment of Government accommodation to Government officials in relaxation of rules;

(b) the number of persons to whom such allotments were made;

(c) whether the Government have put a ban

on the allotments sanctioned during 1992; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) about 5000 letters have been received from Members of Parliament for allotment of accommodation to Government officials during 1992.

(b): During 1992, 2255 allotments in Type I to Type VI have been sanctioned on out of turn basis.

(c) : No, Sir.

(d) Does not arise.

Rubber units in Rajasthan

6925. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) the number of small and medium rubber units set up in Rajasthan as on date;

(b) whether there is ample scope for promoting rubber industry in that State;

(c) if so, the steps taken to set up new rubber units in that state; and

(d) the details of the proposals of the Government in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRI KRISHNA SAHI): (a): there are about 498 small scale and three medium scale rubber product manufacturing units existing in Rajasthan.

(b) to (d): As per the New Industrial policy, for the rubber based units no separate license

needs to be taken. The entrepreneurs are only required to file IEM (Industrial Entrepreneur Memorandum) with the SIA for setting up of such units in the organised sector. Investment in a State would depend on the incentives and facilities provided by the State.

The following steps have been taken by the Govt. of Rajasthan to set up new units in Rajasthan:-

- (i) Various seminars/buyers-sellers meet etc. have been organised to generate interest in the rubber industry in the State;
- (ii) State Government has reduced purchase-tax on import of natural rubber from other States in Rajasthan from 3% to 1%;
- (iii) The Kerala State Co-operative Rubber Marketing Federation Ltd. Cochin has appointed the Rajasthan Small Industries Corporation Ltd. as a distributor of natural rubber for Rajasthan. User units now have option to lift the raw material at Jaipur; and
- (iv) A one month EDP on rubber industry is proposed to be conducted by Small Industries Service Institute Jaipur and Rajasthan Small Industries Corporation Ltd. during 1993-94.

Regarding petrochemical Units

6926. SHRI VIJAY NAVAL PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether petrochemical units in the country are facing problems due to slump in the international market in petroleum products; and

(b) if some, the steps taken by the Government to safeguard investment and to make domestic sector more competitive with foreign petroleum units?